

1964/84129-146 OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs) : DELHI

No. _____/DDC/SC-NI Courts/Cont./2022

Dated 09 NOV 2022

NOTICE / VACANCY CIRCULAR

Ref : Notice/Vacancy Circular No. 47597-610/DDC/SC-NI Courts/Cont./2022 dated 09.06.2022.

Ref : Notice/Vacancy Circular No. 1285/54506-519/DDC/SC-NI Courts/Cont./2022 dated 20.07.2022.

Sub : Engagement of Retired Court Staff (STENOGRAPHERS) on contract basis for working in Special Courts (NI Act) for the purposes of a pilot study for the period from date of joining to 31.08.2023 in terms of the directions of the Hon'ble Supreme Court passed vide order dated 19.05.2022 in Suo Moto Writ (Criminal) No. 2 of 2020 in Re : "Expeditious Trial of Cases under Section 138 of NI Act, 1881" and consequent Minutes dated 25.05.2022 of Hon'ble The State Court Management Systems Committee.

In continuation of the earlier Notice/Vacancy Circular No. 47597-610/DDC/SC-NI Courts/Cont./2022 dated 09.06.2022 and Circular No. 1285/54506-519/DDC/SC-NI Courts/Cont./2022 dated 20.07.2022, Office of the Principal District & Sessions Judge (HQs), Delhi again invites applications/willingness for engagement of STENOGRAPHERS on contract basis for working in Special Courts (NI Act), established in the five districts of Delhi namely South West District (Dwarka Court); South District (Saket Court); South East District (Saket Court); Central District (Tis Hazari Court) and New Delhi District (Patiala House Court/Rouse Avenue Court) for the purposes of a pilot study, for a period from the date of their joining to 31.08.2023 in terms of the directions of the Hon'ble Supreme Court passed vide order dated 19.05.2022 in Suo Moto Writ (Criminal) No.2 of 2020 in Re: "Expeditious Trial of Cases under Section 138 of NI Act, 1881" and Minutes dated 25.05.2022 of Hon'ble The State Court Management Systems Committee on the aforesaid subject.

The Officers/Officials who have retired preferably within the period of last SEVEN YEARS and who have served in such capacities during their service in district courts, may submit their applications along with the Application Form/Willingness Form (Annexure "X-1") for the post. The Officers/Officials may also be asked to pass any proficiency/skill test to determine their suitability. The Waiting list of suitable number of candidates of each category will also be prepared accordingly.

The retired Officials shall be paid fixed honorarium per month (for the entire period of the pilot study) which shall be calculated on the basis of their last drawn basic salary minus basic pension plus DA plus transport allowance. No other allowance will be payable. However the Staff Officials who are governed by the National Pension Scheme shall be paid fixed honorarium per month (for the entire period of the

pilot study) which shall be calculated on the basis of 50% of their last drawn basic salary plus DA plus transport allowance. No other allowance will be payable.

The selection of candidates shall be at the sole discretion of the Competent Authority and subject to assessment of suitability for the pilot project. The selected candidates shall abide by all the relevant service rules during the period of engagement. They shall be entitled to only 12 days casual leave and to no other leave. They shall have to adopt such standards of disposal/ work as the Hon'ble Delhi High Court or the Office of Principal District & Sessions Judge (HQs), Delhi may specify during the period of engagement. The Special Courts will be following the working hours fixed for and the calendar approved for the Metropolitan Magistrates of the Delhi District Courts. The engagement of selected candidates can be terminated by the Competent Authority by serving 15 days' written notice without assigning any reason. The terms and conditions are further subject to approval of the Competent Authority and may be modified before final engagement.

Accordingly, interested retired court Officers/Officials may submit their resume-cum-applications for the post of Stenographer (commensurate with the last held post by them at the time of retirement) in the prescribed format as per the Application Form/Willingness Form (Annexure "X-1") addressed to the Chairperson, Screening-cum-Selection Committee, Office of Principal District & Sessions Judge (HQs), Delhi, Room No. 306 B, Recruitment Cell, Tis Hazari Courts, Delhi - 110054, latest by **19.11.2022** through post or email at rectbrct.ddc@gov.in.

Note:

The Officers/Officials applying for post of Stenographers shall also submit alongwith their application form a "Medical Fitness Certificate" from the registered Medical Practitioner and an Affidavit/Undertaking that no criminal case involving moral turpitude is pending against him/her for selection against the post and if pending, the necessary details thereof may be furnished in the Affidavit/Undertaking.

(GIRISH KATHPALIA)
Principal District & Sessions Judge (HQs)
Delhi

No. 1964/84129-146 /DDC/SC-NI Courts/Cont./2022

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Copy forwarded for information to

1. The Registrar General, Hon'ble High Court of Delhi, New Delhi.
2. The Principal District & Sessions Judges, all Court Complexes, Delhi/New Delhi/Rouse Avenue with the request to publish the above said Notice/Vacancy Circular on the Notice Board of their respective District.
3. The Officer Incharge/DDO, Judicial Branch, Administration Branch - I and Accounts Branch, Central District, Delhi.
4. The Website Committee with the direction to upload the circular on the official website of this office www.delhidistrictcourts.nic.in.

Principal District & Sessions Judge (HQs)
Delhi

To

Ld. Chairperson,
Screening-cum-Selection Committee,
O/o Principal District & Sessions Judge, Head Quarters,
Recruitment Cell, Room No 306-B,
Tis Hazari Courts, Delhi.

Sub: Application for appointment to the post of STENOGRAPHER on contract basis for Special Courts U/s 138 NI Act, for the purpose of pilot study for a period from the date of joining to 31.08.2023.

Application Form /Willingness Form

<u>S.No</u>	<u>Particulars</u>	<u>Details</u>
1	Latest Passport size photograph	
2	Post Applied For	
3	Name of the Official (Retired)	
4	Father's / Husband Name	
5	Date of Birth	
6	Present Address	
7	Contact Number/Whatsapp Number	
8	E-mail Address	
9	Date of Appointment (as)	
10	Date of Retirement	

11	Designation at the time of Retirement	
12	Basic Pay at the time of Retirement	
13	Basic pension (as on date)	
14	Health condition (Pls. mention major disease if any).	
15	Attach Medical Fitness Certificate issued by registered Medical Practitioner.	
16	Attach Affidavit/Undertaking that no criminal case involving moral turpitude is pending against me for selection against the post. If pending, the necessary details thereof may be furnished in the Affidavit/Undertaking.	
17	Remarks (if any)	

DECLARATION :-

I hereby declare that the aforesaid particulars submitted by the undersigned are correct and nothing has been concealed therein and have attached the desired documents with my application.

(Signature): _____

Name of the retired Official: _____

Employee Code (as on retirement) _____

Contact Number: _____